

DR. JINENDRA KUMAR JAIN:  
No...

THE VICE-CHAIRMAN (SHRI M. A. BABY): The matter is closed. Now, Shri Shantaram Potdukhe to lay Paper on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I am sorry, I was in the other House.

#### PAPERS LAID ON THE TABLE—Contd.

I. Report and Accounts (1990-91) of the State Bank of India and related papers.

II. Reports and Accounts (1990-91) of the various Banks under State Bank of India and related papers.

III. Report (year ended the 31-3-1990) of the Comptroller and Auditor General of India [No. 3 of 1991—Union Government (Delhi Administration)].

IV. Notifications under Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

V. Notification of the Deptt. of Economic Affairs under the Coinage Act, 1906.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Annual Report on the working and activities of the State Bank of India for the year 1990-91, together with the Accounts and the Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955. [Placed in Lib. See No. LT—250/91.]

II. A copy each (in English and Hindi) of the Annual Reports on the working and activities of the following Banks for the year 1990-91, together with the Accounts and the Auditors' Report thereon, under

sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959:—

- (i) State Bank of Bikaner and Jaipur
- (ii) State Bank of Hyderabad
- (iii) State Bank of Indore
- (iv) State Bank of Patiala
- (v) State Bank of Saurashtra
- (vi) State Bank of Mysore
- (vii) State Bank of Travancore

[Placed in Lib. See No. LT—250/91.]

III. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 3 of 1991—Union Government (Delhi Administration)], under clause (1) of article 151 of the Constitution. [Placed in Lib. See No. LT—251/91.]

IV. A copy each (in English and Hindi) of the following Notifications under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) UCO Bank Notification No. PER/TP/PCR/1041/91, dated the 30th March, 1991, publishing the UCO Bank (Officers') Service (Amendment) Regulations, 1991. [Placed in Lib. See No. LT—327/91.]

(ii) Allahabad Bank Notification No. Legal/2/90, dated the 28th July, 1990, publishing the Allahabad Bank (Officers') Service (Amendment) Regulations, 1990. [Placed in Lib. See No. LT—325/91.]

(iii) Syndicate Bank Notification G.S.R. No. 199/S/0090/PD: IRD(O), dated the 20th April, 1991, publishing the Syndicate Bank (Officers') Service (Amend-

[Shri Shantaram Potdukhe]

ment) Regulations, 1991.  
[Placed in Lib. See. No. LT—  
329/91.]

(iv) United Bank of India Notifica-  
tion No. 4/90, dated the 10th  
November, 1990, publishing the  
United Bank of India (Officers')  
Service (Amendment) Regula-  
tions, 1990. [Placed in Lib. See  
No. LT—326/91.]

V. A copy (in English and Hindi) of  
the Ministry of Finance (Depart-  
ment of Economic Affairs) Notifi-  
cation S.O. No. 202(E), dated the  
22nd March, 1991, publishing the  
Coinage (Standard Weight and Re-  
medy of the Commemorative Coins  
of One Rupee containing Copper  
75 per cent and Nickel 25 per cent  
coined in commemoration of Dr.  
B. R. Ambedkar Centenary) Rules,  
1991, under sub-section (3) of section  
21 of the Coinage Act, 1906.  
[Placed in Lib. See No. LT—330/91.]

# **RE. ALLEGED INVOLVEMENT OF INDIAN POLITICIANS AND INDUS- TRIALISTS IN B.C.C.I. SCANDAL**

THE VICE-CHAIRMAN (SHRI M. A.  
BABY): Mr. Kulkarni, please take only  
one minute.

SHRI A. G. KULKARNI (Maharashtra):  
How can anything be mentioned in one  
minute?

THE VICE-CHAIRMAN (SHRI M. A.  
BABY): You can do that.

SHRI A. G. KULKARNI: Thank you for  
giving me the permission speak. Now that  
the heat and dust has settled down, let me  
come to some objective and constructive  
discussion on a problem faced by many  
Indians. You must have read in the papers  
during the last 15 days about BCCI (Bank  
of Credit and Commerce International).  
The British MPs have raised this point  
in the House of Commons. When Shri  
Morarka—not this junior Morarka, but the  
senior, Shri Radheshyam Morarka—was a

Member, we raised, in 1986, an issue about  
the bank frauds. Particularly, in that period,  
many banks indulged in advancing funds  
for the purchase of shares. When the pre-  
sent President was the Chairman and Shri  
V. P. Singh was the Finance Minister, we  
raised this issue and ultimately, I think,  
through Shri Rajiv Gandhi, Shri V. P.  
Singh ordered an inquiry into the working  
of the nationalised banks. This issue was  
raised at that time because, from the Isle  
of Men, many firms, companies, through  
Indian industrialists and NRIs, like cro-  
codiles, Venkatesh. Ganesh—there were  
21 companies...

THE VICE-CHAIRMAN (SHRI M. A.  
BABY): Please do not go into the de-  
tails.

SHRI A. G. KULKARNI: Finally, the  
report came, the Rangarajan Committee  
report. There, the name of the Bank was  
given. It was the Bank of Credit and  
Commerce International. It has granted  
about Rs. 3.17 crores to certain individ-  
uals or partnerships or limited companies  
to purchase some shares. This was at the  
instance of a notorious industrial house  
in Bombay. The Reliance Industries Lim-  
ited. The share purchase created a prob-  
lem.

Sir, I want to draw your attention to  
the point that it is now mentioned in the  
British Press that certain Indian politi-  
cians are involved in the BCCI scandal.  
I desire, Mr. Vice-Chairman, Sir, that  
you should advise the Government, par-  
ticularly, the Finance Minister, to make  
a detailed statement. The Reserve Bank  
of India has taken action. But we would  
like to know whether there is any involv-  
ement of Indian politicians in this. We  
know that Indian industrialists are in-  
volved in, what you call, this affair, in-  
dulging in laundering of black money  
through the BCCI. It is the Indian indus-  
trialists who had done it. In the interest  
of probity and value-based politics in  
this country, an enquiry should be made  
and the names of the politicians, if they  
are involved, should be published along  
with the names of the industrialists. A  
statement is necessary.